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ACT 19 OF 1960

THE EVACUEE INTEREST (SEPARATION) KERALA SUPPLEMENTARY ACT, 1960^[1]

An Act further to supplement the Evacuee Interest (Separation) Act, 1951.

Preamble. — wheheas it is expedient further to supplement certain provisions of the Evacuee Interest (Separation) Act, 1951 (Central Act 64 of 1951), for the purpose hereinafter appearing;

Be it enacted in the Eleventh Year of the Republic of India as follows: —

1. *Short title, extent and commencement.* — (1) This Act may be called the Evacuee Interest (Separation) Kerala Supple mentary Act, 1960.

(2) It shall extend to the whole of the State of Kerala.

(3) It shall come into force on such date as the Central Government may appoint under sub-section (2) of section 1 of the Evacuee Interest (Separation) Amendment Act 1960 (Central Act 27 of 1960).

2. *Application of Evacuee Interest Separation Amendment Act, 1960, to the State.* — The amendments made to the Evacuee Interest (Separation) Act, 1951 (Central Act 64 of 1951), by the Evacuee Interest (Separation) Amendment Act, 1960 (Central Act 27 of 1960), shall, in so far as they relate to any matter enumerated in List II of the seventh Schedule to the Constitution, be as valid in the state of Kerala as if the provisions contained therein had been enacted by the legislature of the State of Kerala.